

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PREScot ROAD, BOMBAY 1

R.P. NO. 87/94

IN

O.A. NO. 800/94

D.V. Ranbagle

..Applicant

v/s

Union of India & Ors.

..Respondents

Coram: Hon. Shri Justice M.S. Deshpande, Vice Chairman



TRIBUNAL'S ORDER:
(Per: M.S. Deshpande, Vice Chairman)

DATED: 5.8.19944

This Review Petition is in respect of the order passed in O.A. No. 800/94 on 20.7.94 by which a direction was issued to the Appellate Authority to decide the applicant's appeal according to law. The applicant contends that in view of the decision in GANGARAM Vs. UNION OF INDIA & ORS. in OA NO. 184/90 decided by the Full Bench on 13.2.91 the Tribunal would have jurisdiction to entertain the application. It is not stated in the order passed on 20.7.94 in this case that the Tribunal has no jurisdiction to entertain the application. The direction was only to exhaust the departmental remedies ^{before} ~~so that~~ the applicant can approach the Tribunal. In view of this position there is no merit in the Review Application. It is dismissed.

Certified True Copy

Date.....

28/8/94
Section Officer
Central Admin. Tribunal,
Bombay Bench.

(M.S. Deshpande)

Vice Chairman